

(2023) 08 SEBI CK 0020

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 642 Of 2023

Yacoobali Venture Commodity Broking Pvt. Ltd

APPELLANT

Vs

Securities & Exchange Board Of India

RESPONDENT

Date of Decision : 01-08-2023

Acts Referred:

Citation : (2023) 08 SEBI CK 0020

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Meera Swarup, Technical Member

Bench : Division Bench

Advocate : Neville Lashkari, Robin Shah, Udaysingh Kashid

Judgement

1. Connect with Appeal No. 1 of 2023 and list on August 8, 2023. Reply, if any, may be filed by then by the respondent.
2. In view of the fact that interim order have been granted in the connected appeal, the appellant is also entitled for the similar relief. Consequently, we stay the effect and operation of the impugned order till further orders.
3. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.